

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1232 of 2019

IN THE MATTER OF:

MAIF Investment India 2 Pte Ltd.

...Appellant

Versus

Ind-Branch Energy (Utkal) Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Dhruv Rana, Mrs. Nafisa Khan Deparkar, Mr. Harshit Jaiswal, Ms. Diksha Gupta, Mr. Kauser Husain and Mr. K. Datta, Advocates.

**For Respondent: Mr. Ramji Srinivasan, Sr. Advocate with Ms. Shradha Sachdev, Ms. Mehak Suri, Mr. Rsihab Kapoor and Ms. Shikha Singh, Advocates for CoC / PFC
Mr. Shashank Agarwal, Mr. Abhijeet Sinha, Ms. Aayushi Singh for RP**

O R D E R

12.02.2020 Parties to prepare brief notes of argument(s) not more than three pages indicating the points to be raised along with page nos. concern on which the parties wants to rely and refer at the time of argument(s).

List the Appeal 'For Admission (After Notice)' on **17th March, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice A.B. Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)